



**THE MADRAS LEGISLATIVE ASSEMBLY**  
**FOURTH ASSEMBLY - SECOND SESSION - SECOND MEETING**  
**(23rd January 1968)**

**RESUME**

**GOVERNMENT OF MADRAS**  
**1968**

**APRIL 1968**

**Legislative Assembly Department**  
**Fort St. George, Madras-9**



**THE MADRAS LEGISLATIVE ASSEMBLY**  
**FOURTH ASSEMBLY - SECOND SESSION - SECOND MEETING**  
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**RESUME OF WORK TRANSACTED BY THE**  
**MADRAS LEGISLATIVE ASSEMBLY ON 23RD JANUARY 1968**  
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The Second Meeting of the Second Session of the Legislative Assembly held on 23rd January 1968 and adjourned sine die on the same day. In terms of hours it sat for 7 hours and 50 minutes.

**OBITUARY REFERENCES**

On 23rd January 1968, Hon. Speaker announced to the House the demise of the following persons on the dates noted against each:-

- |   |                                                                                               |                   |
|---|-----------------------------------------------------------------------------------------------|-------------------|
| 1 | Two students in a bus accident during anti-Hindi agitation at Karamadai, Coimbatore district. | ---               |
| 2 | Thiru I.A. Chidambaram Pillai, sitting M.L.A.                                                 | 6th December 1967 |

The Members stood in silence for a minute as a mark of respect to the deceased. As a mark of respect to the memory of Thiru I.A. Chidambaram Pillai, a sitting Member, the House adjourned for a short time.

**ADJOURNMENT MOTIONS**

Three notices of motions for adjournment of the business of the House were received the details of which are given below:-

Serial Number (1)	Name of Member (2)	Subject-matter. (3)
1	Dr. H.V. Hande	To discuss the reported move on the part of the Railway authorities to dismantle the Railway line between Mettupalayam and Ootacamund.
2	Thirumathi K.P. Janakiammal	To discuss the non-payment of wages to the workers of Kothandaram spinning Mills, Madurai this has been closed.
3.	Thiru. N.S.V. Chithan	To discuss the famine conditions prevailing in parts of Madurai district particularly in Tirumangalam area due to failure of seasonal rains.

Consent to raise the adjournment motions were withheld by the Hon. Speaker.

## LEGISLATIVE BUSINESS

The Madras General Sales Tax (Amendment) Bill, 1968 was introduced in the Assembly.

### GOVERNMENT RESOLUTION

#### Language Problem

Hon. Thiru. N.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion:-

"That the serious situation created in the State as the result of the passing of the Official Languages (Amendment) Act, 1967 and the connected Resolution by the Parliament of India be taken into consideration."

The motion was agreed to and the resolution was taken up for discussion. Amendments to the resolution were moved by Hon. the Chief Minister, Leader of the Opposition, Thiru. A. Balasubramaniam, Thiru P.K. Mookiah Thevar, Dr. H.V. Hande, Thiru A.R. Marimuthu, Thiru. A.K. Subbiah, Thiru G. Bhuvarahan, Dr. Hanbibulla Baig, Thiru M.P. Sivagnanam, Thiru K.R. Nallasivam and Thiru K.B.S. Mani. All the amendments except that of Hon. the Chief Minister was, by leave of the House, withdrawn. The resolution as amended was put and carried in the following motion:-

"That the serious situation created in the State as the result of the passing of the Official Languages (Amendment) Act, 1967, and the connected Resolution by the Parliament of India, be taken into consideration and on such consideration this House resolves:

WHEREAS the adoption of one of the regional languages alone as the Official Language of India in a land of different languages, culture and civilisation, will, it is felt, disrupt the unity and integrity of India and result in the domination by a region of one language over the regions of other languages:

Tamil and other National languages should be adopted as the official languages of the Union and the Constitution should be amended accordingly. Till such time as this is achieved, English alone should continue as the Official Language. This House urges that the relevant chapter of the Constitution on Official Language shall be suitably amended.

WHEREAS this House is of opinion that the Official Languages (Amendment) Act, 1967, passed by the Parliament does not serve to achieve the above object, but will lead to the division of India and cause among those connected with the administration of Government two divisions with mutual hatred, confusion and frustration, THIS HOUSE RESOVES TO STRIVE continuously to realise the above objective of the right of every National language;

IN AS MUCH AS the Resolution on the language policy passed along with the Official Languages (Amendment) Act, 1967, causes injustice, disadvantage and additional burden to the people in the non-Hindi regions are in accordance with the unanimous opinion expressed by several political parties that the said Resolution should not be enforced. THIS HOUSE URGES that the Union Government shall forthwith suspend the operation of the said Resolution and devise ways and means to see that the people in the non-Hindi regions are not subject to any disadvantage or additional burden.

THIS HOUSE RESOVES to request the Union Government to convene a high level conference of leaders of all political parties to re-examine the language problem and devise a method to remove the hardship caused by the Language Resolution passed along with the Official Languages (Amendment) Act, 1967.

THIS HOUSE is of opinion that the said Resolution by insisting on the enforcement of the Three-Language Formula, aims to impose Hindi on the people of non-Hindi regions with the ultimate object of making Hindi alone as the sole Official Language.

THIS HOUSE refuses to accept the scheme of Union Government for the imposition of Hindi.

In accordance with the intention of this Government not to implement the Language Resolution of the Union Government and in deference to the views expressed by the people and students of Tamil Nadu, THIS HOUSE RESOLVES;

That the Three-Language Formula shall be scrapped and that Tamil and English alone shall be taught and Hindi shall be eliminated altogether from the curriculum in all the schools in Tamil Nadu:

That in the National Cadet Corps, the "Hindi" words of command shall not be used, and if the Union Government refuses to accept this, such National Cadet Corps shall be disbanded.

THIS HOUSE resolves that expeditious steps be taken up introduce Tamil as medium of instruction in all the colleges and as the language of administration in all the various departments of the State Government within a period of five years.

THIS HOUSE urges that the special status given to Hindi in the Constitution shall be removed and all the Articles in the Constitution wherein an inferior status has been given to the other languages shall be so amended as to accord equal status to all the National Languages of India and that.

The Union Government shall accord equal financial assistance for the development of all the languages specified in the Eighth Schedule of the Constitution'.

### **GOVERNMENT MOTION**

Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion under rule 22 of the Madras Legislative Assembly Rules:-

"That the Question Hour be suspended and that the next item in the Agenda be taken up for consideration".

The motion was put and carried.

### **PRIVILEGE MATTERS**

1. Thiru. K. Ramamurthy raised a matter of privilege in regard to the failure of the Government to sent invitations to some of the members of the Assembly for the inauguration of the New Legislators' Hostel by the Resident. Hon. Speaker deferred his ruling.

2. Thiru V.K. Kothandaraman raised a matter of privilege in regard to a reported statement by Thiru Vibuthi Misra that the employees of Tamil Nadu would be prepared to learn Hindi if they are given an additional allowances of Rs. 25 per mensem. Hon. Speaker deferred his ruling

### **PAPERS LAID ON THE TABLE OF THE HOSUE**

Fifty-three papers were laid on the Table of the House; details of which are given below:-

A.	Statutory Rules and Orders -----	46
B.	Reports, Notifications and Other Papers -----	<u>7</u>
	Total	<u>53</u>

C.D. NATARAJAN  
Secretary